

THE FOREIGN AWARDS (RECOGNITION AND ENFORCEMENT) AMENDMENT ACT, 1973

NO. 47 OF 1973

[26th November, 1973.]

An Act to amend the Foreign Awards (Recognition and Enforcement) Act, 1961.

Be it enacted by Parliament in the Twenty-fourth Year of the Republic of India as follows:—

1. This Act may be called the Foreign Awards (Recognition and Enforcement) Amendment Act, 1973.

Short title.

2. For section 3 of the Foreign Awards (Recognition and Enforcement) Act, 1961, the following section shall be substituted, namely:—

Amendment of Act 45 of 1961.

“3. Notwithstanding anything contained in the Arbitration Act, 1940, or in the Code of Civil Procedure, 1908, if any party to an agreement to which Article II of the Convention set forth in the Schedule applies, or any person claiming through or under him commences any legal proceedings in any court against any other party to the agreement or any person claiming through or under him in respect of any matter agreed to be referred to arbitration in such agreement, any party to such legal proceedings may, at any time after appearance and before filing a written statement or taking any other step in the proceedings, apply to the Court to stay the proceedings and the Court, unless satisfied that the agreement is null and void, inoperative or incapable of being performed or that there is not, in fact, any dispute between the parties with regard to the matter agreed to be referred, shall make an order staying the proceedings.”

Stay of proceedings in respect of matters to be referred to arbitration.

10 of 1940
5 of 1908.